

MR. SPEAKER: I am sorry. He is speaking without being called.

He may send it to me. I will send it to Government.

SHRI DINEN BHATTACHARYYA: All right. But you ask him to make a statement.

MR. SPEAKER: He can only send a question—nothing else.

SHRI JYOTIRMOY BOSU: Yesterday we raised the issue of the looting and burning of some Muslim villages in U.P. The Deputy-Speaker had directed Government to make a statement.

MR. SPEAKER: I will enquire into it.

SHRI JYOTIRMOY BOSU: We are waiting for a statement.

We are living in a civilised country. We want a statement on this.

MR. SPEAKER: Papers to be laid on the Table.

13.04 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN ORGANIC CHEMICALS LTD. FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Organic Chemicals Ltd. for the year 1970-71.
- (2) Annual Report of the Hindustan Organic Chemicals Limited for the year 1970-71 along with the audited accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3906/72]

13.04½ hrs.

RE: QUESTION OF PRIVILEGE (Query)

SHRI S. M. BANERJEE (Kanpur): What about my privilege motion?

MR. SPEAKER: That is under 115. I am sending it. As soon as the reply comes, I shall let him know.

SHRI S. M. BANERJEE: It is against Shri S. N. Mishra.

MR. SPEAKER: In regard to that, I am waiting for the member's explanation about it.

SHRI S. M. BANERJEE: This document is being circulated.

MR. SPEAKER: Mr. Mishra wanted some time and I gave it to him.

SHRI INDRAJIT GUPTA (Alipore): Time for what?

MR. SPEAKER: As the practice goes, we must ask the Member also as to what is the matter.

SHRI S. M. BANERJEE: I am leaving tomorrow afternoon. The 48 hours will expire tomorrow morning.

MR. SPEAKER: I think it should not be expiring. I should receive it today, unless the Member expired!

SHRI S. M. BANERJEE: It is a very slanderous document.

MR. SPEAKER: Anyway, I shall look into it. Kindly do not disturb.

13.06 hrs.

COMPANIES (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

That this House do appoint Shri Muhammed Sheriff to the Joint Committee on the Bill further to amend the

[Shri Nawal Kishore Sharma]

Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969 in the vacancy caused by the death of Shri C. C. Desai."

MR. SPEAKER: The question is:

"That this House do appoint Shri Muhammad Sheriff to the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969 in the vacancy caused by the death of Shri C. C. Desai."

The motion was adopted.

13.07 hrs.

PAYMENT OF BONUS (AMENDMENT) BILL.—*contd.*

MR. SPEAKER: The House will now take up further consideration of the following motion moved yesterday, namely:—

"That the Bill further to amend the Payment of Bonus Act, 1965, be passed."

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): Only, vote is to be taken. The time has expired.

SHRI INDRAJIT GUPTA (Alipore): We have to speak on the third reading.

MR. SPEAKER: I see that the time allotted was four hours. The time taken is 3 hours and 35 minutes. Hardly enough time is left. How much time would you like to take?

SHRI R. K. KHADILKAR: I have replied fully. I have nothing to add.

MR. SPEAKER: Well, I shall call one or two Members and after that, you will reply.

13.08 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, yesterday I had mentioned that 70 houses belonging to minorities were burnt. You were good enough to direct the Government.

MR. DEPUTY-SPEAKER: In the first place, I did not direct the Government. I said, Government may take notice of it. Moreover, you raised it yesterday; you raised it this morning and again you are raising it now.

SHRI JYOTIRMOY BOSU: I am not getting a reply. Mr. Raj Bahadur promised that he would get in touch with the UP Government. Through STD it takes one minute to get in touch with the Chief Minister at Lucknow. Why is it that the Government is shielding them? Do they want to give protection to the minorities or not? Sir, you kindly observe....

MR. DEPUTY-SPEAKER: It does not call for further observation from me.

SHRI JYOTIRMOY BOSU: Let the Minister make a statement on it.

MR. DEPUTY-SPEAKER: Please continue with your speech.

14.07 hrs.

PAYMENT OF BONUS (AMENDMENT) BILL.—*contd.*

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, speaking on the Bonus Bill, I want to ask why the thousands of the Reserve Bank of India employees